

## Sixth Lok Sabha

1977

## **COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**(Shri Lok Sabha)**

### **SECOND REPORT**

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Second Report.

2. The Committee met on the 11th July, 1977 for the examination of the following Constitution (Amendment) Bills under Rule 294(1) (a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1977 (Substitution of article 16 and amendment of article 320 etc.) by Shri Madhu Limaye.
- (2) The Constitution (Amendment) Bill, 1977 (Amendment of articles 37, 45, etc.) by Shri Madhu Limaye.
- (3) The Constitution (Amendment) Bill, 1977 (Amendment of articles 24 and 326) by Shri Madhu Limaye.
- (4) The Constitution (Amendment) Bill, 1977 (Amendment of article 217) by Shri Om Prakash Tyagi.
- (5) The Constitution (Amendment) Bill, 1977 (Amendment of article 51) by Shri Shri H. V. Kamath.

#### **Examination of Constitution (Amendment) Bills**

3. The Members-in-charge of the Bills were invited to attend the sitting. Shri H. V. Kamath attended.

4. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

#### **Findings of the Committee**

- (1) The Constitution (Amendment) Bill, 1977 (Substitution of article 16 and amendment of article 320, etc.) by Shri Madhu Limaye.

The Bill seeks to substitute article 16 and amend article 320, etc. of the Constitution with a view to introduce the principle of preferential opportunities and reservation in the matter of Government employment in order to achieve more effectively the objective of social equality for backward sections of society as also to empower Parliament to make statutory requirement of residence for employment in backward regions to remove regional disparity.

After considering all aspects of the Bill, the Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1977 (Amendment of articles 37, 45, etc.) by Shri Madhu Limaye.

The Bill seeks to amend articles 37, 45, etc. of the Constitution with a view to make it obligatory on the part of the State to provide free and compulsory education to children up to the age of 14 years w.e.f. 26-1-1979 and to ensure minimum standard of nutrition to prevent untimely deaths and starvation.

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After considering all aspects of the Bill, the Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1977 (Amendment of articles 24 and 326) by Shri Madhu Limaye.

The Bill seeks to amend the Constitution with a view to provide for the right to work or subsistence allowance in lieu thereof and also for reducing the voting age from 21 to 18.

After considering all aspects of the Bill, the Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (4) The Constitution (Amendment) Bill, 1977 (Amendment of article 217) by Shri Om Prakash Tyagi.

The Bill seeks to amend article 217 of the Constitution with a view to provide that no person shall be appointed as a Judge of the High Court of which he has been or is an advocate at the time of appointment.

After considering all aspects of the Bill, the Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (5) The Constitution (Amendment) Bill, 1977 (Amendment of article 51) by Shri H. V. Kamath.

The Bill seeks to amend article 51 of the Constitution with a view to provide that the State shall endeavour to collaborate with other nations for the early formation of a World Constituent Assembly to draft the Constitution for a World Federal Government.

After considering all aspects of the Bill, the Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

#### Recommendations

5. The Committee recommend that Sarvashri Madhu Limaye, Om Prakash Tyagi and H. V. Kamath be permitted to move for leave to introduce their Constitution (Amendment) Bills.

New Delhi;

July 11, 1977.  
Asadha 20, 1899 (Saka).

GODEY MURAHARI,

Chairman,  
Committee on Private Members  
Bills and Resolutions.